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"In accordance with the provision:; of Rule 132 of the Rules of Proce dure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Press (Objectionable Matter) Amendment Bill, 1953, as passed the House at its sitting held on the 13th March 1954."

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"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Transfer of Evacuee Deposits Bill, 1954, as passed by the House at its sitting held on the 13th March 1954."

"In accordance with the provisions of Rule 156 of the Rules of procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, at its sitting held on the 13th March, 1954, agreed without any amendment to the Air Corporations (Amendment) Bill, 1954 which was passed by the Council of States at its sitting held on the 1st March 1954."

Sir, I lay the Muslim Wakfs Bill, 1952, the Press (Objectionable Matter) J Amendment Bill. 1953 and the Transfer of Evacuee Deposits Bill, 1954 on the Table.

PAPERS LAID ON THE TABLE

- (i) NOTIFICATION PUBLISHING THE ESTATE DUTY (CONTROLLED COMPANIES) RULES, 1953
- (ii) NOTIFICATION PUBLISHING THE ESTATE DUTY RULES, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg

to lay on the Table a copy of each of the following notifications, under subsection (3) of section 85 of the Estate Duty Act, 1953:

- (i) Notification S.R.O. No. 491, dated the 13th February, 1954. publishing the Estate Duty (Controlled Companies) Rules, 19.33. [Placed in the Library, No. S-75/54.1
 - (ii) Notification S.R.O. No. \$56. dated the 13th February, 1954. publishing the Estate Duty Rules, 1953. [Placed in the try. see No. S-74/54.]
- (iii) APPROPRIATION ACCOUNTS FOR THE DEFENCE SERVICES, 1951-52.
 - (iv) COMMERCIAL APPENDIX TO THE APPROPRIATION ACCOUNTS OF THE DE-FENCE SERVICES, 1951-52
- (v) AUDIT REPORT, DEFENCE SERVICES, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of each of the following papers as required by clause (1) of article 151 of the Constitution:-

- (i) Appropriation Accounts for the Defence Services for the year 1951-52. [Placed in the Library, see No. S-70/54.]
- (ii) Commercial Appendix to the Appropriation Accounts of Ihe Defence Services for the year 1951-52 and the Audit Report thereon. [Placed in the Library, see No. S-71/54.]
- (iii) Audit Report. Defence Services, 1953. [Placed in the Library, see No. S-72/54.]
- (vi) NOTIFICATION PUBLISHING A PRO-CLAMATION MADE BY THE PRESIDENT

THE LEADER OF THE COUNCIL (SHR C. C. BISWAS): Sir, on behalf of Dr. Katju I beg to lay on the Table-a copy of the Ministry of States Notification S.R.O. No. 812. dated the 7th March, 1954 publishing a Proclamation